GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

RAJYA SABHA UNSTARRED QUESTION NO. 2559

TO BE ANSWERED ON 11.08.2025

INCREASE THE ANNUAL ALLOCATION FOR THE MPLADS

2559. SHRI RYAGA KRISHNAIAH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether each MP is allocated ₹5 crore per year since 2011-12, whether funds are disbursed by the Central Government to district authorities in two installments of ₹2.5 crore each;
- (b) due to rising demand from the rural population the existed allocations provided to Members of Parliament is short to recommend developmental work in their constituencies during their tenure;
- (c) whether Government has any proposal to increase and to ensure efficient utilization of MPLADS funds and improving the quality of assets created; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

- (a) & (b) The annual entitlement for each Member of Parliament under the MPLAD Scheme is ₹5.00 crore since 2011-12. The funds were being disbursed in two instalments of ₹2.5 crore each, to the District Authorities till the financial year 2022-23. From 1st April, 2023, with launch of web portal eSAKSHI, annual fund is being authorized in a single instalment of ₹ 5.00 Crore at the beginning of each financial year or at the start of the Hon'ble Member's term under the revised fund flow procedure as per Guidelines of the Ministry of Finance. Under the MPLAD Scheme, each Hon'ble Member of Parliament is entitled to the same amount (₹5.00 crore per annum) regardless of the location (rural/urban) of the constituency and its population size.
- (c) & (d) The Ministry receives and examines, on a continuous basis, the new suggestions from stakeholders, including suggestions for revision of entitlement of funds, following due process.

Ministry of Statistics & Programme Implementation (MOS&PI) has laid out detailed provisions in the revised MPLADS Guidelines, 2023 for effective utilization of MPLADS funds and improving the quality of assets created, which *inter alia* include timelines for sanction and completion of projects recommended by the Hon'ble MPs, monitoring mandates for Central and State Departments and other implementing Authorities/Agencies, periodic inspections and reviews, documentation, auditing, etc. The Guidelines also stipulates State/UT Governments to delegate full powers with regard to technical, financial and administrative sanctions to the Implementing District Authority to facilitate quick implementation of projects under MPLADS. (Para 4.3.2)
